

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/SPECIAL CIVIL APPLICATION NO. 20229 of 2023**

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DR. ASHOTOSH MISHRA
Versus
STATE OF GUJARAT

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Appearance:

ULLASH N GOHIL(8357) for the Petitioner(s) No. 1
for the Respondent(s) No. 2,3,4,5

ADVANCE COPY SERVED TO GOVERNMENT PLEADER/PP for the
Respondent(s) No. 1

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CORAM:HONOURABLE MR. JUSTICE NIKHIL S. KARIEL**Date : 04/12/2023****ORAL ORDER**

1. Heard learned advocate Mr.Ullash Gohil on behalf of the petitioner who, by way of this petition, inter alia seeks for issuance of writ of quo warranto more particularly challenging the appointment of the respondent no.4 as the Director General of the respondent no.3 - Institute.

2. Considering the submissions made by learned advocate, it would appear that the regulations in question which specify about the selection of Vice Chancellor of the University as per the UGC Guidelines, should not consist of a person in any manner connected with the institute in question. It appears that the present Search Committee constituted of a person

who was a member of the institute in question.

3. While it would appear that the present petitioner is not able to state anything with regard to the selection process having been vitiated on account of the respondent no.4 being in any manner closely connected with the respondent no.3 institute which had led to his selection and the petitioner also not being able to show that the inclusion of a member of the respondent no.3 institute had in any way resulted in the respondent no.4 getting any additional benefit, yet, prima facie since it appears that the regulations in question may have been violated, issue **Notice to the respondents, returnable on 22.01.2024.**

Bhoomi

(NIKHIL S. KARIEL,J)